## GOVERNMENT OF KERALA Law (Legislation-H) Department

## NOTIFICATION

No.27479/Leg.H1/2018/Law.

<u>Dated, Thiruvananthapuram 7th December, 2019</u>

<u>21st Vrischikam, 1195</u>

16th Agrahayana, 1941.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Non-Resident Keralites Welfare (Amendment) Act, 2019 (22 of 2019).

By order of the Governor, ARAVINTHA BABU. P. K., Law Secretary.



[Translation in English of "2019-ലെ പ്രവാസി കേരളീയരുടെ ക്ഷേമ (ദേദഗതി) ആക്റ്റ് " published under the authority of the Governor.]

## ACT 22 OF 2019

## THE NON-RESIDENT KERALITES WELFARE (AMENDMENT) ACT, 2019

An Act further to amend the Non-Resident Keralites Welfare Act, 2008.

Preamble.—WHEREAS, it is expedient further to amend the Non-Resident Keralites' Welfare Act, 2008 (10 of 2009) for the purposes hereinafter appearing:

BE it enacted in the Seventieth Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Non-Resident Keralites' Welfare (Amendment) Act, 2019.
  - (2) It shall be deemed to have come into force on the 22nd day of October, 2018.
- 2. Amendment of section 2.—In section 2 of the Non Resident Keralites' Welfare Act, 2008 (10 of 2009) (hereinafter referred to as the principal Act),-
  - (i) after clause (g), the following clause shall be inserted, namely:—
- "(ga) "Dividend" means the share of profit on the invested amount, given to the investor by the agency who receives investments as per Non-Resident Keralites' Dividend Scheme;";
  - (ii) after clause (m), the following clause shall be inserted, namely:—
- "(ma) "Non-Resident Keralites' Dividend Scheme" means the non-resident keralites' dividend scheme framed as per section 8A of the Act;".
- 3. Insertion of new section 8A.— After section 8 of the principal Act, the following section shall be inserted, namely:—
- "8A. Non-Resident Keralites' Dividend Scheme.—The Government may frame a scheme for deposits received from non-resident keralites and for giving a monthly dividend to the depositor consequent to the utilization of the same, in the manner determined by the Government, alongwith the share of Government. For the implementation of the scheme so framed and for other welfare activities of non-resident keralites, the Board may, with the prior approval of the Government setup institutions as per section 14.".



- 4. Amendment of section 14.—In section 14 of the principal Act, after the words, figures and symbols "Co-operative Societies Act, 1969 (Act 21 of 1969)," the words, figures and symbols "the societies under the Travancore-Cochin Literary, Scientific and Charitable Societies Registration Act, 1955, (Act XII of 1955)," shall be inserted.
- 5. Repeal and saving.—(1) The Non Resident Keralites' Welfare (Amendment) Ordinance, 2019 (25 of 2019) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.